[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUBSECTION (i)

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Notification No. 26 / 2008-Customs (N.T.)

New Delhi, the 12th March, 2008 22 Phalguna, 1929 Saka.

G.S.R (E). - In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance, Department of Revenue No. 14/2002-Customs(N.T.), dated the 7th March, 2002, vide number G.S.R. 170(E) published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 7th March, 2002 namely:-

(a) for SI. No. 19 and the entries relating thereto, the following shall be substituted namely:-

(1)	(2)	(3)	
"19	Chief Commissioner of Central Excise, Cochin	 (a) Cochin Central Excise; (b) Calicut Central Excise and Customs; (c) Thiruvanathapuram Central Excise and Custom (d) Cochin Customs; and (e) Cochin Customs (Preventive) 	ıs;

(b) for SI. No. 29 and the entries relating thereto, the following shall be substituted namely:-

	(1)	(2)	(3)
	"29	Chief Commissioner of Customs, Bangalore	Bangalore Customs; and Mangalore Customs.

[F.No. 437/08/2001-Cus.IV]

(Aseem Kumar)

Under Secretary to the Government of India

Note:- The principal notification number 14/2002-Customs(N.T.), dated the 7th March, 2002 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 7th March, 2002 vide number G.S.R. 170 (E) published in the Gazette of India, Part II, Section 3, Sub-section (i), Extraordinary dated the 7th March, 2002 and subsequently amended by notification No. 3/2004-Customs (N.T.), dated the 5th January, 2004, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-Section (i), dated the 5th January, 2004 vide number G.S.R. 7 (E) and last amended vide notification No. 79/2007-Customs (N.T.), dated the 10th August, 2007, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-Section (i), dated the 10th August,

2007 vide number G.S.R. 543 (E), published in the Gazette of India, Part II, Section 3, Sub-section (i) dated the 10th March, 2007.